

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION No. 3158
TO BE ANSWERED ON 19.03.2025**

INCREASE IN MPLAD FUNDS

3158. SHRI DAROGA PRASAD SAROJ:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the funds for development works provided to Members of Legislative Assemblies (MLAs) is more than the funds provided to Members of Parliament (MPs) in the country;**
- (b) if so, whether the Government proposes to enhance the said funds for MPs to make the provision to provide the said funds equal to the MPs and MLAs in the country;**
- (c) if so, the details thereof and if not, the reasons therefor;**
- (d) whether the Government proposes to provide any other fund to MPs in a different Budgetary Head apart from the development fund provided;**
- (e) if so, the details thereof and if not, the reasons therefor; and**
- (f) whether the Government proposes to exempt funds under MPLAD from GST and if so, the details thereof?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE [RAO INDERJIT SINGH]

- (a) A Member of Parliament (MP) gets an amount of Rs. 5 crore per year for the development of his/her Parliamentary Constituency.**

The Members of Legislative Assembly Local Area Development Scheme (MLALADS) annual entitlement may vary across States and is under the domain of respective State/UT Government.

(b) & (c) The Ministry receives and examines, on a continuous basis, the new suggestions from stakeholders, including suggestions for revision of entitlement of funds, following due process in consultation with Ministry of Finance.

(d) & (e) At present there is no such proposal under consideration.

(f) Utilisation of fund for receiving supply of goods and services under the scheme is taxable as per the applicable GST rates. The GST rates and exemptions are prescribed based on the recommendations of the GST Council, which is a statutory body comprising of members from both the Union and State/UT Governments. At present there is no proposal under consideration for granting any exemption of GST on utilisation of MPLAD Fund.
